

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No.388 of 2013 in**  
**D.F.R. No. 2475 of 2013**

**Dated : 19<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Mumbai Grahak Panchayat** .... **Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory**  
**Commission & Ors.** .... **Respondent(s)**

**For the Appellant(s)** : **Mr. Shirish V. Deshpande**

**ORDER**

**I.A. No.388 of 2013**  
***(Appl. for waiver of court fee)***

We have heard the Representatives appearing on behalf of the Applicant-Association. Though the grounds mentioned in the Application for waiver of court fee are not satisfactory, we deem it appropriate to waive some amount of court fee since the Representatives of voluntary Association have come all the way from Mumbai and have spent some expenditure for preparation of the Appeal as well as for travelling.

Accordingly, the court fee of Rs. 70,000/- is waived. The Applicant is directed to pay the balance court fee of Rs.30,000/- on or before 03.12.2013.

After receiving the balance court fee, the Registry is directed to number the Applications and post the matter on **18.12.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/pr